

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 12.5.2000

OA No.357/97

S.N.Gupta S/o Shri Gajanand Gupta, aged 32 years, resident of 18 Jawahar Colony, Sawai Madhopur.

..Applicant

Versus

1. Union of India through the Director General Telecom, Ministry of Communication, Sanchar Bhawan, New Delhi.
2. The Chief General Manager, Western Telecom Projects, Phonix Mills Compound, 462, S.B.Marg, Lower Parel, Mumbai.
3. The Chief General Manager Telecommunication, Rajasthan Circle, Near Government Press, Jaipur.
4. The Principal, Regional Telecom Training Centre, Ahmedabad.
5. The SDOT, Sriganganagar, Rajasthan.

.. Respondents

Mr. S.N.Gupta, applicant present in person.

Mr. Hemant Gupta, Proxy counsel to Mr. M.Rafiq, counsel for the respondents

CORAM:

Hon'ble Mr. S.K.Agarwal, Judicial Member

Hon'ble Mr. N.P.Nawani, Administrative Member

ORDER

Per Hon'ble Mr. S.K.Agarwal, Judicial Member

In this Original Application, applicant makes a prayer to quash the impugned orders at Ann.A1 to Ann.A4 and to direct the respondent to allow the applicant to work as Junior Accounts Officer (for short JAO) in view of his appointment and posting orders dated 14.2.1997 and 25.2.1997. Further to direct the respondent to provide the seniority on the post of JAO as per his position in the appointment, with all consequential benefits.

2. Applicant who is present in person submits that he has been promoted on the post of JAO on completion of training vide order dated 14.2.1997 but he has been allowed to join on the post on 12.1.2000 only. He also submits that he has filed representation to Member (Finance), Telecom Commission, New Delhi on 12.6.1997, copy of which is at Ann.A12, but the same has not been disposed of so far. He submits that necessary directions may be given to the respondents to dispose of/decide the representation filed by the applicant dated 12.6.1997.

*[Handwritten signature]*

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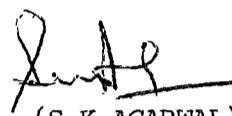
3. In view of the submissions made by the applicant in person, we direct respondent No.1 to decide/dispose of the representation filed by the applicant dated 12.6.1997 addressed to Member (Finance), Telecom Commission, New Delhi by a reasoned and speaking order within three months from the date of receipt of copy of this order. In case the applicant feels aggrieved by the disposal/decision of the said representation, he is at liberty to approach this Tribunal for redressal of his grievance.

4. With the above directions, this Original Application is disposed of with no order as to costs.



(N.P.NAWANI)

Adm. Member



(S.K.AGARWAL)

Judl.Member